

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2485
ANSWERED ON:06.02.2014
PROBE AGAINST DDCA
Azad Shri Kirti (Jha)

Will the Minister of CORPORATE AFFAIRS be pleased to state:

whether inspection report in the matter has been submitted to the Ministry, if so, the findings thereof and the action being taken/proposed to be taken thereon?

Answer

THE MINISTER OF STATE (SHRI SACHIN PILOT) (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS

Yes Madam. Inspection report in the matter has since been submitted to the Ministry. Registrar of Companies, Delhi has been directed to initiate legal action for non-compliance of the various provisions of the Companies Act, 1956 highlighted in the report.

Further, Regional Director (Northern Region) of this Ministry has taken up the matter of strengthening internal control systems and governance issues with the Executive Committee of the company with an advice to constitute an Audit Committee. Certain administrative issues have been brought to the notice of Ministry of Sports as well as Ministry of Urban Development. Explanation of the auditors have also been called for, for not qualifying their reports regarding non-compliance of certain provisions of the Companies Act, 1956 by DDCA.